

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

**MONDAY, THE SECOND DAY OF SEPTEMBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND**

**THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION NO: 22887 OF 2013**

**Between:**

1. Dasari Venkata Satish, S/o. D.V.K. Rao, aged about 42 years, Occ Business, R/o. 1-441-13-3-3, Maruthinagar, Near RTC Bus Stand, Kadapa. (AP/09Y - 0553)
2. U. Rupa, W/o. Ravi Kumar, Aged about 48 years, Occ Business, Rio. 7-2-10, Kakumanuvari Thota, Guntur. (AP/27W - 4929)
3. Sai Bharathi Travels, rep.by Vedula Sagar Reddy F.No. 1105, Block No. Vindya III, Y. Junction, Nizampet Village, Quthubullapur, Ranga Reddy Dist., (AP/28TD - 3456, 3546, 3366, 3636)

**.....PETITIONERS**

**AND**

1. The Government of Andhra Pradesh, Rep.by its Principal Secretary, Transport Roads and Buildings Department, Secretariat, Hyderabad.
2. The Transport Commissioner, Government of Andhra Pradesh, Somajiguda, Hyderabad.
3. The Dy. Transport Commissioner & Secretary, Regional Transport Authority, Kadapa.
4. The Dy. Transport Commissioner & Secretary, Regional Transport Authority, Guntur.
5. The Regional Transport Officer, Regional Transport Authority, Medchal, Ranga Reddy District.

**.....RESPONDENTS**

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, in the nature of a Writ of Mandamus or any other

appropriate writ order or direction, declaring the impugned G.O.Ms.No.21, Transport, Roads and Buildings (Tr.I) Department, Dated 8.3.2013 of the 1<sup>st</sup> respondent in so far as it relates to revision of taxes in respect of petitioners contract carriage vehicles plying under State Wide (Intra State Routes) Permits as illegal, arbitrary, unjust and violative of Articles 14, 19(1)(g), and 301 of the Constitution of India.

**I.A.NO:1 OF 2013 (WPMP.NO:28064 OF 2013)**

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the impugned notification in G.O.Ms.No.21, Transport, Roads & Buildings (Tr.!) Department, Dated 8.3.2013 in so far as it relates to State Wide (infra State Routes) contract carriage Permits in respect of petitioner's contract carriage vehicles bearing registration numbers as mentioned in the cause title, pending disposal of the main writ petition.

**Counsel for the Petitioners : SRI B.SIVA RAMA KRISHNAIAH**

**Counsel for the Respondents : GP FOR TRANSPORT**

**The Court made the following ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION No. 22887 of 2013**

**ORDER:** (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. B. Siva Rama Krishnaiah, learned counsel for the petitioners submits that the issue involved in this writ petition does not survive for consideration on account of efflux of time.

The writ petition is therefore dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

Sd/- N. SRIHARI  
ASSISTANT REGISTRAR

SECTION OFFICER

//TRUE COPY//

To

1. Two CCs to GP for TRANSPORT, High Court for the State of Telangana at Hyderabad. [OUT]
2. One CC to SRI B.SIVA RAMA KRISHNAIAH, Advocate [OPUC]
3. Two CD Copies

SA  
MP

CHR

**HIGH COURT**

**DATED:02/09/2024**

**ORDER**

**WP.No.22887 of 2013**



**DISMISSING THE W.P**

**AS INFRACTUOUS WITHOUT COSTS.**

*CCAR  
28/9/24*